

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	CP/565/ (IB)/CB/2017
NAME OF THE PETITIONER(S)	:	MURALI SUNDARAM
NAME OF THE RESPONDENT(S)	:	AIR CARNIVAL PVT LTD
UNDER SECTION	:	9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	

*Jayanthi K. Shah*

*Petitioner  
counsel*

*[Signature]*

**ORDER**

Counsel for the Petitioner present and filed an application under section 9 of the IBC, 2016 and fulfilled the requirements under section 9(3)(b) and (c) of I&B Code, 2016 including the statutory notice that was sent to the Corporate Debtor. It has also been placed on record that at the time of filing the petition, the service was effected on the Respondent in support of which the Applicant has filed an affidavit along with proof of service on the Corporate Debtor. However, keeping view the principle of natural justice, a short notice is also ordered by directing the Registry to send notice to the Corporate Debtor and the Petitioner is also directed to send a private notice to the Registered Office of the Corporate Debtor by way of speed post along with the copy of the petition and file proof along with an affidavit on the next date of hearing. Put up on **15.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

ghk

MEMBER (JUDICIAL)